

IN THE INCOME TAX APPELLATE TRIBUNAL “B” BENCH, KOLKATA
[Before Shri A. T. Varkey, JM & Shri Girish Agrawal, AM]**I.T.A. No. 1777/Kol/2018**
Assessment Year: 2013-14

Deputy Commissioner of Income-tax, Circle-11(1), Kolkata.	Vs.	M/s. Govardhan Overseas Pvt. Ltd. (PAN: AAACG9580G)
Appellant		Respondent

Date of Hearing	07.04.2022
Date of Pronouncement	07.04.2022
For the Appellant	Shri Sudipta Guha, CIT, DR
For the Respondent	Shri Sunil Surana, AR

ORDER**Per Shri Girish Agrawal, JM**

This is an appeal preferred by the revenue against the order of Ld. CIT(A)-4, Kolkata dated 31.05.2018 for AY 2013-14.

2. At the outset, Shri Sunil Surana, Learned Authorised Representative of the assessee brought to our notice that the assessee has opted for Direct Tax Vivad Se Vishwas Scheme, 2020 (hereinafter, the ‘scheme’) and had filed Form no. 1 and Form no. 2 before the Competent Authority and the Competent Authority had accepted it and had issued Form-3. Thereafter the assessee has remitted the tax as per Form 3 and filed form no. 4 and is expecting Form 5 from the competent authority. Since the assessee-respondent has paid the due taxes, there is no point in keeping the impugned appeal pending though it is that of the Revenue. Apropos the discussion (supra) and since Shri Sudipta Guha, CIT, DR does not have any objection in withdrawing the same, we allow the revenue to withdraw the impugned appeal.

3. In the result, the appeal of revenue is dismissed as withdrawn.

Order is pronounced in the open court.

Sd/-

(Aby. T. Varkey)
Judicial Member

Sd/-

(Girish Agrawal)
Accountant Member

Dated: 07.04.2022

JD, Sr. PS

Copy of the order forwarded to:

1. Appellant– DCIT, Circle-11(1), Kolkata
2. ITO, M/s. Govardhan Overseas Pvt. Ltd., 48, S. N. Roy road, Kolkata-700 038..
3. CIT(A)-4, Kolkata
4. CIT, Kolkata.
5. DR, ITAT, Kolkata, (sent through e-mail)..

True Copy

By Order

Assistant Registrar
ITAT, Kolkata Bench, Kolkata